

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.27**  
**I.A.No.547/2022 in**  
**C.P.(IB)No.157/BB/2022**

**IN THE MATTER OF:**

State Bank of India ... Petitioner  
Vs.  
Mr. Venkataramaiah Yechuri ... Respondent

**Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Mrs. P. Chithra Nirmala  
For the Respondent : None

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner. None appeared for the Respondent.
2. In compliance to Order dated 01.04.2024, Ld. Counsel for the Petitioner has filed a Memo on computation of Limitation period vide Diary No.2236 dated 15.04.2024. The same is taken on record.
3. List the case on **05.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi